

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 108**

IA-1926/2024

**IN**

**IB-40/ND/2023**

**IN THE MATTER OF:**

M/s. ASREC (India) Ltd.

.... Petitioner/Applicant

Vs.

M/s. Shree Industries Ltd. (erstwhile Known as ....  
Rama Finance Ltd.)

Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Usha Singh, Adv., Mr. Vishal Ganda, Ms. Devina  
Bhandari, Mr. Srijan Jain, Advs., RP in person Mr.  
Gautam Singhal

For the Respondent :

**ORDER**

**IA-1926/2024**

The Report Certifying Re-constitution of the CoC filed by the Resolution Professional is taken on record, subject to all just exceptions.

**IA disposed of.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**